

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No.391/Rules/DHC

Dated: 09.11.2009

In exercise of the powers conferred by Sub-Section (10) of Section 11 of the Arbitration and Conciliation Act, 1996 (No.26 of 1996) read with Para 12 of the Scheme for Appointment of Arbitrators, 1996 notified vide Notification No. 16/Rules dated 29.1.1996 and further amended vide Notification No. 174/Rules/DHC dated 18.8.2003, Hon'ble the Chief Justice of High Court of Delhi hereby makes the following amendment in Para 10 of the said Scheme:-

AMENDMENT

In Para 10, the words and figures "Rs. 250/-", "Rs. 500/-" and "Rs. 1000/-" shall be substituted by the following words and figures "Rs. 5,000/-", "Rs. 7,500/-" and "Rs. 10,000/-" respectively.

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT

Sd/-

(RAKESH KAPOOR)
REGISTRAR GENERAL